

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-470(ND)/2017

PRESENT: MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 02.11.2018

NAME OF THE COMPANY: Sh. Amit Kumar Malik V/s. M/s. Kindle Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
	Present for the Petitioner:	Syed Sarfaraz Karim and Mr. Shashwant Anand,	Advocates for COC	
	Present for the Respondent:	Mr. Rishi Kapoor and Ms. Sahiba Pantel, Advocates Mr. Ashok Kumar Juneja and Mr. Mithlesh Kumar Singh, Advocates for IRP		

ORDER

CA has been filed by the COC praying for confirmation of the RP. Pursuant to the e-voting, various allottees being Financial Creditors, have voted in favour of Mr. Kashi Vishwanathan Sewa Raman in whose favour the maximum votes have been received.

The consent and eligibility of the proposed RP has been placed on record. In view of the same, the name and address of the proposed RP be forwarded to IBBI. To come up for confirmation of the same on 16th November, 2018.

All documents pertaining to the affairs of the Corporate Debtor, including the proceedings before the Hon'ble NCLAT to be handed over to the new incumbent without delay. The RP shall also compute the time period which has lapsed in this case and take steps to carry out all procedure in an expeditious

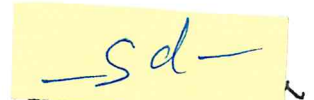
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manner. On behalf of the Corporate Debtor, it is submitted that whatever details they have, they have they are in the process of being handed over.

Ld. Counsel appearing for the COC is directed to ensure that the IRP in this case is duly reimbursed of his expenses/professional fees.

To come up for consideration on 16th November, 2018.



(Ina Malhotra)
Member (J)